

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-913(PB)/2018**

**IN THE MATTER OF:**

Capital Buildwell Pvt. Ltd.

.... Applicant/petitioner

Vs.

Shahi Infrastructure Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 27.07.2018**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner: Mr. Gautam Dhamija, Adv.

For the respondent : -

**ORDER**

Learned counsel for the applicant undertakes to file further supporting documents to show that they are in categorical of financial creditor within ten days.

List on 13<sup>th</sup> August, 2018.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

27.07.2018  
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